

ITEM NO.66

REGISTRAR COURT. 2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 1114-1116/2015

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR

Appellant(s)

VERSUS

S.P. SHARMA, CJM, KUSHINAGAR

Respondent(s)

Date : 03/04/2017 These appeals were called on for hearing today.

For Appellant(s)

Mr. Ravindra S. Garia,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Service is complete on the sole respondent, but no one has entered appearance on his behalf.

In compliance of Order dated 29.06.2016 of the Hon'ble Court Standing Counsel for High Court of U.P. has been served, but no one has entered appearance.

In compliance of Order dated 11.01.2016 of the Hon'ble Court, Standing Counsel of U.P. also served and Mr.M.R.Shamshad, Advocate has filed the vakalatnama.

Ld.counsel for the appellant may file the additional documents within a period of four weeks. List the matter before the Hon'ble Court after expiry of four weeks.

(M V RAMESH)
Registrar

SB